

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

CIRCULAR

ROC No. 505/2024-CPS

Date: 25.06.2026

Sub: High Court of Andhra Pradesh – eCourts Project Phase-III – Online e-Filing Version 3.0 – Implementation in the High Court with effect from **01.07.2026** for all categories of civil cases excluding Writ Petitions and Writ Appeals – Instructions – Issued.

- Ref: 1. Orders of the Hon'ble Computer Committee and approval of the Hon'ble the Chief Justice.
2. High Court e-Filing Rules, as amended from time to time.
3. ROC.No.71/Circular dated 17.06.2025
4. Circular vide ROC.No.84/JUDL/2026, dated 17.04.2026.
5. Other instructions issued by the High Court from time to time.

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The High Court has decided to implement Online e-Filing Version 3.0 in the High Court of Andhra Pradesh for filing of all categories of civil cases excluding Writ Petitions and Writ Appeals with effect from 01.07.2026. Accordingly, the following instructions are issued for strict compliance by all concerned.

1. **Effective Date:** The implementation of Online e-Filing Version 3.0 in the High Court shall come into force with effect from 01.07.2026. All categories of civil cases excluding Writ Petitions and Writ Appeals shall thereafter be filed through the Online e-Filing system in accordance with the applicable Rules.
2. **Registration of Stakeholders:** The registration of Advocates, Advocate Clerks, Government Pleaders, Standing Counsel, Party-in-Person Litigants and other authorized users shall be completed expeditiously. Where an Advocate is unable to produce the Enrollment Certificate or Identity Card issued by the Bar Council of Andhra Pradesh, the Certificate of Practice or any other valid

proof issued by the competent authority may be accepted, subject to verification.

3. **Monitoring and Implementation:** The Registrar (Judicial), under the supervision of the Registrar General, shall oversee and monitor the implementation of Online e-Filing Version 3.0 in the High Court. The New Filing Section (A.E.Section) and all concerned Sections shall coordinate for ensuring smooth implementation.
4. **Training and Capacity Building:** Comprehensive training programmes shall be conducted for: a) Registry Officers and Staff; b) Advocates and Advocate Clerks; c) Government Pleaders and Standing Counsels; and d) Other Stakeholders. Training may be organized physically or virtually with the assistance of Andhra Pradesh Judicial Academy and other available sources by the High Court.
5. **Facilitation Centre:** The existing e-Seva Kendras established in the High Court shall function as the single point of assistance for Advocates, Litigants and other stakeholders for Online e-Filing Version 3.0. The concerned Officers shall ensure uninterrupted functioning of the e-Seva Kendras during Court working hours by utilizing the assistance of Data Processing Assistants.
6. **Monitoring and Compliance:** The implementation shall be reviewed periodically by the Registrar General and the Registrar (Judicial). All concerned Officers shall furnish implementation reports indicating: a) Number of cases filed online; b) Scrutiny completed; c) Defects communicated; d) Technical issues

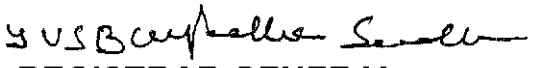
encountered; e) Training programmes conducted; and f) Suggestions for improvement.

7. **Reporting of Difficulties:** Any operational or technical difficulty experienced during implementation shall immediately be brought to the notice of the Registrar (IT-cum-CPC), High Court of Andhra Pradesh, for necessary action.
8. **Submission of Original Documents:** Online e-Filing shall not dispense with the requirement of filing original records under the High Court Rules. The original documents shall be produced within the period prescribed under the applicable eFiling Rules of the High Court of Andhra Pradesh.
9. **Physical Filing in Exceptional Circumstances:** In the event of any technical issues relating to stakeholder registration, Online e-Filing, network connectivity, system failures or other unforeseen technical difficulties, physical filing may be permitted by the Registry. The implementation of Online e-Filing shall not impede access to justice or cause inconvenience to Advocates, litigants or other stakeholders. Every effort shall be made to ensure uninterrupted filing of cases and timely access to judicial remedies.
10. **Digital Record Management:** All electronically filed case records shall be stored, indexed and managed through the approved Document Management System (DMS) and integrated with the Case Information System (CIS). Electronic records shall be preserved in accordance with the applicable Rules and the Record Retention Policy of the High Court.

11. **Responsibilities of Registry Officers:** The Officers in charge of the New Filing Section and all other concerned Sections shall:
- a) Ensure smooth implementation of Online e-Filing Version 3.0;
 - b) Monitor scrutiny within prescribed timelines; c) Ensure prompt communication of defects; d) Coordinate with technical teams for resolution of issues; e) Maintain implementation statistics; and
 - f) Submit periodical reports to the Registrar General through the Registrar (Judicial).
12. **Governing Rules:** The implementation of Online e-Filing Version 3.0 in the High Court shall be governed by the High Court of Andhra Pradesh e-Filing Rules, as amended from time to time, together with the Practice Directions, and Circular Instructions issued by the High Court and the Hon'ble eCommittee, Supreme Court of India. All Officers of the Registry, Law Officers, Government Pleaders, Standing Counsels, Advocates, Advocate Clerks and other stakeholders shall ensure strict compliance with the said Rules and instructions.

The instructions issued in the above Circular shall be complied with scrupulously, and strict adherence shall be ensured at all levels.

// BY ORDER //


REGISTRAR GENERAL

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The Section Officer, Special Officers Section. (For filing purpose)